

*ITEM NO.12

COURT NO.2 SECTION XII
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No.2/2017 in Civil Appeal No.8513/2012
DY.INSPECTOR GEN.OF POLICE & ANR.

Appellant(s)

VERSUS

S.SAMUTHIRAM

Respondent(s)

(For permission to file application for clarification/modification
of Court's order dated 30.11.2012 and office report)

Date : 09/05/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Appellant(s) Mr. B. Balaji, AOR

Mr. Muthuvel Palani, Adv.

Mr. S. Kumar, Adv.

Mr. Vieravan, Adv.

For Respondent(s)

Mr. Balaji Srinivasan, AOR

Mr. Sangram S. Saron, Adv.

Mr. Shree Pal Singh, AOR

Mr. Ajay Bansal, AAG

Mrs. Veena Bansal, Adv.

Mr. Sanjay Kumar Visen, Adv.

Mr. Dheeraj Gupta, Adv.

Mr. Gaurav Yadava, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Having heard learned counsel for the applicant, we
are not inclined to modify the judgment. However, we are
disposed to grant eight weeks's time to comply with the
directions passed in the judgment.

The interlocutory application is, accordingly,
disposed of.

(Chetan Kumar)

Court Master (H.S. Parasher)

Court Master